

**SHRI SATYASADHAN CHAKRABORTY:** It is such a serious allegation...

**MR. SPEAKER:** I have allowed Shri Harikesh Bahadur.

**SHRI HARIKESH BAHADUR (Gorakhpur):** I have raised this issue, because the question of national integrity is involved. In Sikkim...

**MR. SPEAKER:** Again you are saying the same thing.

I did not expect it from you. You are also welcome to see me.

**DR. SUBRAMANIAM SWAMY:** What happens to the demand for expulsion of Shri Rajda?

श्री मनोराम बागड़ी : तो आप इनसे भी कहिये कि वे भी इनके साथ आएँ ... (व्यवधान) ...

अध्यक्ष महोदय : मैंने कह तो दिया है। मेरा घर नहीं है चेम्बर। ये सारे लोगों का है। मैंने कह तो दिया है कि ये भी आएँ।

**SHRI RATANSINGH RAJDA:** Can be demanded the expulsion of a Member?

**MR. SPEAKER:** I do not know, unnecessarily, he is creating a situation.

**SHRI RATANSINGH RAJDA:** He must withdraw his words.

श्री रामवतार शास्त्री (पटना) : अध्यक्ष जी, पटना और बिहार के कई शहरों में टेलीफोन सिस्टम जो है वह बिल्कुल काम नहीं कर रहा है। ... (व्यवधान) ...

**MR. SPEAKER:** It is for an adjournment motion. You can give anything else.

12.09 hrs.

#### PAPERS LAID ON THE TABLE

(1) Annual Report of Industrial Finance Corporation for year ended

30-6-81, Notification re-exemptions etc. in Indirect Taxes under customs Act and Central Excises and salt Act announced by the Finance Minister in Budget speech dated 27-2-82. Central Excise (5th Amdt) Rules, 1982 and Notifications under customs tariff Act, 1975.

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE):** On behalf of Shri Janardhan Poojary. I beg to lay on the Table.

(1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1981, along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. (Placed in Library See No. LT-3469/82).

(2) A copy each of Notification Nos. G.S.R. 175(E) to 229(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1982, under section 159 of the Customs Act, 1962. (Placed in Library. See No. LT-3470/82)

(3) A copy each of Notification Nos. G.S.R. 82(E) to 168(E) and G.S.R. 170(E) to 174(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1982, issued under the Central Excise Rules, 1944. (Placed in Library. See No. LT-3471/82).

(4) A copy of the Central Excise (Fifth Amendment) Rules, 1982, Hindi

and English versions) published in Notification No. G.S.R. 169(E) in Gazette of India dated the 28th February, 1982, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. (Placed in Library. See No. LT-3472/82).

(5) A copy each of the following Notifications (Hindi and English versions) issued in pursuance of Note 7 to Chapter 27 of the First Schedule to the Customs Tariff Act, 1975:—

- (i) G.S.R. 230(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982, together with an explanatory memorandum prescribing the method of determining 'carbon residue' of certain petroleum products.
- (ii) G.S.R. 231(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1982, together with an explanatory memorandum prescribing the method of doing the 'colour comparison test' of certain petroleum products. (Placed in Library. See No. LT-3473/82).

... (व्यवधान) ...

श्री मनीराम बागड़ी (हिसार) : मैं आप से यह दरखास्त करूंगा कि जो गलत-फहमी थी, जब आप के नोटिस में यह आ गया है, तो इसको मिटा देना चाहिये। मुझ को 'हां' या 'न' में लिख कर कुछ नहीं मिला है। मैंने आपको लिखित दिया था।

अध्यक्ष महोदय मैं आपको भेज दूंगा।

श्री मनीराम बागड़ी : श्री सूरज भान, मੈम्बर आफ पार्लियामेंट ने इल्जाम लगाया है ... (व्यवधान) ...

अध्यक्ष महोदय : पहली बात तो यह है कि उनको लगाना नहीं चाहिये था। मैंने पूछा है और मैं बगैर पूछे बात नहीं करता। मेरे पास उस लड़की की मां का एफीडेविट आया है कि लड़की अपने नाना के पास है और सही सलामत है।

श्री मनीराम बागड़ी : आप ने सूरज भान जी से पूछा है ?

अध्यक्ष महोदय : मैं सूरज भान जी से क्यों पूछूँ ? जब सूरज भान जी कहेंगे तब मैं पूछूंगा। अगर उनमें हिम्मत है तो वह कहे फिर मैं उनके खिलाफ...

(व्यवधान) ...

MR. SPEAKER: This is not the way. No, no. Not allowed. I am not going to allow him now. Yes, Mr. Chandrajit Yadav.

(Interruptions)\*\*

12.14 hrs.

RE. MANDAL COMMISSION REPORT

SHRI CHANDRAJIT YADAV (Azamgarh): I have written to you a letter to raise this point, that on 18th this House assembled and the Mandal Commission issue was raised here.

MR. SPEAKER: Mr. Minister, about that Mandal Commission Report.

SHRI CHANDRAJIT YADAV: I would like to know when are you going to place this report before the House and what are you going to do for the implementation of the Report. I would like to know that.

गृह मंत्री (श्री जैल सिंह) : स्पीकर साहेब, मंडल कमीशन की एंगजायटी हाउस के मेम्बरों को है, उतनी ही एंगजायटी सरकार को भी है। हम जान बूझ कर कोई डिले करने का इरादा नहीं रखते हैं। (व्यवधान)

श्री मनीराम बागड़ी : ये क्या कह रहे हैं ?